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IIIA

ITEM NO.1

REGISTRAR COURT. 1

SECTION

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR MR. SURAJIT DEY

Civil Appeal No(s). 9590/2011

STATE OF U.P.& ORS.

Appellant(s)

VERSUS

M/S KESAR ENTERPRISES LTD.

Respondent(s)

Date : 14/09/2015 This appeal was called on for hearing today.

For Appellant(s)

Mr. Gunnam Venkateswara Rao, Adv.
Mr Vibhu Tiwari, Adv.
Mr Ravi P Mehrotra, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

The ld. Counsel for the appellant submits that he has
already filed the affidavit of valuation. Registry to verify
and report.

With regard to the sole respondent, application for
substitution has already been filed but it still remains
defective. Defects be cured within four weeks time.

List again on 3.12.2015.

Signature Not Verified

Digitally signed by
Hema Joshi
Date: 2015.09.16
16:56:14 IST
Reason:

(SURAJIT DEY)
Registrar